

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTER ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 122 OF 2025 / EZ

12 SEP 2025

IN THE MATTER OF:

Maa Kalijae Boat Owners Union ...Appellant

VERSUS

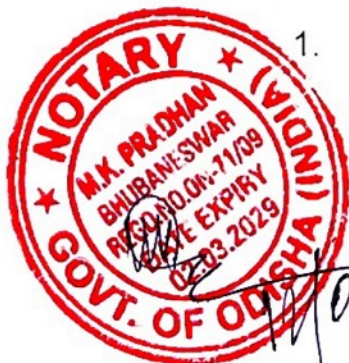
State of Odisha & Others ...Respondents

**AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA, R.NO.6
IN COMPLIANCE TO ORDER DTD.19.02.2025.**



I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

- 1. That I am the Member Secretary of the Respondent No.6 Board and, as such, am well-acquainted with the facts and



Uma Nanduri

circumstances with the case and competent to swear this affidavit.

2. That I have gone through the averments made in the OA and understood the contents thereof. Further I say and submit that, the averments made by the applicant in any of the paragraphs of the OA are denied by the R.No.6 Board which are contrary to the facts on record, and/or unless specifically admitted by the R.No.6 Board.
3. That the main issue raised in the OA is pertaining to the construction of permanent and concrete structure for the purpose of jetty for tourism activities at Chilika Lagoon located at mouza-Gadadwara under the jurisdiction of Tahasil-Chilika, Dist-Khurda without obtaining permission from the Odisha State Coastal Zone Management Authority (OCZMA) in terms of Coastal Regulation Zone Notification 2019. Further, the applicant has also challenged the construction of permanent concrete jetty for the operation of the house boat at Chilika by Vikash Eco Resorts Pvt. Ltd. (R-9).



4. That after receipt of notice and order dtd.01.08.2025 of the Hon'ble Tribunal in this case and in order to present the status of the case, the R-6 Board through Er.Soumendranath Mohanty, Dy.Environmental Engineer of Regional Office, Bhubaneswar of the R-6 Board has carried out inspection of the site on 06.09.2025 to verify the allegation raised by the applicant. During inspection, the representative from R-9 produced the clearance obtained for construction of jetty and operational of house boat. The copy of inspection report along with the annexures relied upon in the report is annexed to this affidavit and marked as ANNEXURE – R6/1 Colly.
5. That the Respondent No.6 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
6. That the annexure annexed to the present affidavit is true and correct copy of its original.





MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO ON-71/2009
PH - 9437627119 (M)

7. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 12th September, 2025.



SWORN BEFORE ME

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO ON-71/2009
PH - 9437627119 (M)

ANNEXURE-R6/1 Colly**INSPECTION REPORT IN RESPECT TO THE ORDER DATED 15.09.2025 PASSED BY THE HON'BLE NGT IN O.A. No. 122/2025/EZ-MAA KALIJAEE MOTOR BOAT WORKERS UNION VS STATE OF ODISHA.****Background:**

1. Maa Kalijae Motor Boat Workers Union represented by Shri Bibhuti Behera, Secretary had filed a petition before the Hon'ble Tribunal vide OA No.122/2025/EZ. The Hon'ble Tribunal vide their order dtd.15.09.2025 had directed to all respondents to file their respective counter-affidavits. In the said matter, State Pollution Control Board, Odisha had been impleaded as Respondent No. 06.
2. As it could be found from the Original Application filed before the Hon'ble NGT, the matter pertains to the construction of permanent and concrete structure for the purpose of jetty for tourism activity at Chilika lagoon located at Mouza- Gadadwara under the jurisdiction of Chilika tehsil of Khordha District without obtaining permission from the Odisha State Coastal Zone Management Authority (OCZMA).

Allegations Raised:-

1. The applicant has challenged the construction of permanent concrete jetty for the operation of the houseboat at Chilika by Vikash Eco Resorts Private Limited. at Gadadwara Mouza located within the Chilika lagoon area in Khordha district without the approval of OCZMA.
2. It has been also stated that the District Magistrate is the chairman of the District level Committee for enforcing and monitoring of CRZ Notification, but in the present case, there has been no action taken by the Collector & District Magistrate, Khordha for violations of CRZ Rules.
3. It has been alleged that Odisha Coastal Zone Management Authority had granted CRZ Clearance to this project proponent on dated 04.06.2022 for Floating Jetty in Satapada area in Chilika in Puri District on the other side of the Chilika lagoon, but the present site of the jetty has been constructed at Gadadwara in Khordha District.
4. It has been alleged that the private respondent "M/s Vikash Eco-Resorts Pvt Ltd" which has been operating the houseboat in the name of "Garuda" has been generating sewage of 5KLD and the untreated wastewater is being discharged to Chilika Lake.
5. The petitioner has alleged that there would be disturbance in ecology of Chilika as Chilika Lake is a biodiversity hotspot and crucial habitat for variety of aquatic and terrestrial species including migratory birds, fishes, dolphins etc.
6. The petitioner has alleged that the Chilika Lake provides direct fishing based livelihoods for a large number of people in the surrounding villages which would be

impacted due to operation of the houseboat and jetty as there would be ecological disturbance.

Observations:-

1. The alleged site was inspected by the undersigned on **dtd.06.09.2025** to verify the allegations raised by the petitioner. During the time of inspection, representatives from M/s Vikash Eco Resorts Pvt Ltd submitted the clearances obtained for the Construction of Floating Jetty and Operation of Houseboat.
2. During the inspection, it was found that M/s Vikash Eco- Resorts Pvt. Ltd. had been operating a houseboat named "Garuda" having total Six No.(s) of Rooms and One Restaurant. The houseboat is a Twin Diesel Engine operated.
3. During the time of inspection, it was found that M/s Vikash Eco Resorts Pvt. Ltd. had been operating the houseboat within the Chilika Lagoon and using the facility of Chilika Development Authority. The company has been paying rent for use of Portable Water and Houseboat Parking to Chilika Development Authority as per the temporary NOC issued by Chilika Development Authority to M/s. Vikash Eco Resorts Pvt Ltd. Vide letter No.630, Dtd.22.04.2022. A copy of letter No.630, Dtd.22.04.2022 is enclosed and marked as **Annexure-1**.
4. It was also found that the unit had constructed permanent jetty (Concrete) by Vikash Eco Resorts Pvt Ltd at Gadadwara Mouza located in Khordha district. The coordinates of the Site:- 19°41'39.63"N 85°11'58.82"E.
5. During inspection, it was found that M/s Vikash Eco Resorts Pvt. Ltd. had constructed over private area bearing Plot No.438, 442, 436 which has been owned by the company.
6. Earlier CRZ Clearance had been accorded by the Vikash Eco-Resorts Pvt. Ltd. from the Odisha Coastal Zone Management Authority for setting of floating jetty for operation of Houseboat at site near Yatri Nivas, Satapada vide their letter order dtd 04.06.2022. Subsequently Odisha Coastal Zone Management Authority has accorded CRZ Clearance in favour of M/s Vikash Eco Resorts Pvt Ltd for the modification of the existing floating jetty to concrete jetty for the operation of the houseboat at Chilika vide their order No. OCZMA/184/2024, Dtd.24.10.2024. In the said CRZ Clearance at Point No.1, it has been mentioned that "Vikash Eco Resorts Pvt. Ltd. had been earlier accorded CRZ Clearance vide Letter No.67/ OCZMA dtd.04.06.2022 for setting up of a floating jetty for the operation of houseboat at Chilika near OTDC Panthanivas Barkul in Khordha District." A copy of the letter Dtd.04.06.2022 and letter Dtd.24.10.2024 are enclosed and marked as **Annexure-2**



and **Annexure-3** Respectively.

7. As per the letter received from the Department of Tourism, Govt. of Odisha vide Letter No. 4824 dtd 03.06.2022, M/s Vikash Eco Resorts Pvt Ltd was allowed to upgrade the existing Sewage Treatment Plant (STP) located at Watersports Complex Barkul and use the facility for treatment of wastewater to be generated from the Houseboat. Accordingly, M/s Vikash Eco Resorts Pvt Ltd had placed work order for its upgradation. The upgraded STP (5KLD) at Watersports Complex Barkul was used for treatment of the wastewater generated from the houseboat. A copy of letter No.4824, Dtd.03.06.2022 is enclosed and marked as **Annexure-4**.
8. During the time of inspection, it was found that the Houseboat has tanks for the storage of black water (Sewage) and grey water (Sullage). There are two tanks of capacities 2500 L each for the storage of sewage wastewater generated and two tanks of 500L each for the storage of sullage.
9. The wastewater generated from Houseboat was pumped to the STP inlet of water sports Complex located at Barkul and was treated in the STP from FY 2022-2024. But due to persistent failure of STP caused by burglary of motors and spares of STP as reported it is now pumped to cesspool and transported to Vikash School located at Deras, Bhubaneswar for treatment in their STP.
10. The construction of permanent Jetty is not under the purview of consent administration of the Board and there has been no mention of operation of Houseboat under the classification of industries by Central Pollution Control Board, New Delhi and also it has not been listed under State Specific List of Categorization of Industry of SPC Board, Odisha.
11. Since, the allegation raised by the applicant is regarding the violation of Coastal Regulation Zone, Notification, 2019, the Odisha Coastal Zone Management Authority is the competent authority to address the issues.

Soumendra Nath Mohanty
Deputy Environmental Engineer
Regional Office, SPC Board, Bhubaneswar



Chilika Development Authority
(A Government of Odisha Agency)

Annexure-1

Plot No. 493/P, Palaspali, Pokhnput Road
Bhubaneswar - 751020, Khorda, Odisha, India
Phone: +91 674 2591544
Fax: +91 674 2590485
Email: chilixai@chilika.com

No. 630 /CDA, Dated: 22.04.2022

To,

The Director

Vikas Eco Resorts Pvt. Ltd.

Bhubaneswar

Sub: Request for permission to temporary use of CDA Wetland Research & Training Center (WRTC), Barkul Jetty with metered power and water connection.

Ref: Your Office letter no. VER/2022/024, Dated: 13.04.2022.

Dear Sir,

You are allowed temporarily to use the facilities by paying all the cost per market rate concerning the above subject.

Thanking you,

Yours sincerely,

Scientific Officer

Chilika Development Authority

Bhubaneswar

Memo No. 631 /CDA, Dated: 22.04.2022

Copy forwarded to Assistant Engineer (Civil), CDA with a request to provide the facilities by collecting the cost as per market rate.

Scientific Officer

Chilika Development Authority

Bhubaneswar

Recipient of Ramsar **Wetland Conservation Award 2002** and **Mdara Gandhi Paryavaran Puroskar 2002** for outstanding contribution towards wetland conservation. Mission: to restore and sustainable management of lagoon and its drainage basin based on the sound scientific principles through participatory process. Promote conservation, wise use, and the fair and equitable sharing of benefits amongst the local communication.

www.chilika.com



Annexure-2

ODISHA COASTAL ZONE MANAGEMENT AUTHORITY

Forest, Environment & Climate Change Department, Government of Odisha

Letter No. _____/OCZMA

Dt. 04/06/2022

From

Sri Susanta Nanda, IFS
Director, Environment-cum-
Special Secretary to Govt.
and Member Secretary, OCZMA

To

Mr. Gautam Agarwal
The Vikash Eco-Resort Pvt.Ltd.
L-3/1 04, Acharya Vihar,
Bhubaneswar-751013

Sub: Construction of Floating Jetty for the operation of House Boat at Chilika by Vikash Eco Resort Pvt. Ltd, Bhubaneswar.-CRZ Clearance reg..

Sir,

This has reference to your above proposal submitted to this Authority vide Letter No. — NIL dt. 2.05.2022 for seeking prior CRZ Clearance under CRZ Notification, 2019.

The proposal was considered by the Authority in the 41st meeting held on 18.05.2022 in the light of provisions under Coastal Regulation Zone Notification, 2019.

1. It is interalia noted that the proposal is for setting up of a floating jetty in Chilika for operation of House Boat to enhance tourism activities in chilika. The area selected for the project is near Yatri Nivas, Satapada. Total project cost is Rs. 3.5 lakhs.
2. The length of the floating jetty is 100' with a width of 8'. The jetty will be tied with a deck of size 12' x 20'. The size of the house boat is proposed to be 94 feet long and 22ft. width and will be made up of steel body. There will be 3 bed rooms with attached toilet, one suit room, lounge for 50 person capacity and kitchen. A maintenance yard for the boat is also proposed in this project. The water depth required for the project is minimum 900mm.
3. The boat shall be designed with Naval architect as per Kerala Inland Vessels Act 2010/2015 considering the safety features to minimize the risk. Boat will be in low height and wide to increase the stability. The other structures include one STP Pump house, STP, One DG room, transformer and one temporary rest room.
4. The waste water from the house boat will be pumped to the STP of 5 KLD for treatment and the treated water will be reused in the plantation area. The solid waste mostly the domestic waste both Biodegradable and Non degradable will be collected separately and disposed in the Municipal bins.
5. The project accorded single window clearance from Dept. of Tourism vide Letter No. 782/TSM-29/2020 Dt. 25.01.2021 and Permission from Chilika Development Authority vide letter no. 1714/CDA Dt. 09.11.2021 on route clearance for operation of House Boat.
6. As per CZR Map in 1:25000 the proposed project site falls in CRZ-IVB, CRZ-III. The floating jetty falls on CRZ-IVB area. The STP Pump house, DG room and transformer fall in CRZ-III

(NDZ) area. The sitting hall & STP are located outside the CRZ area. Geographical location of light house site is 20° 47' 27.117" & 86° 56' 27.517"E.

7. The proposed activities are permissible under CRZ Notification, 2019 as per Para 5.4 CRZ-IV (ii) (a) "foreshore facilities like ports, harbour, jetties, wharves, quays, slipways, bridge, sea link and hover ports for coast guard etc.

Para 5.3-C RZ-III (ii) c) " Construction of dispensaries, schools public rain shelter, community toilets, bridges, roads, provisions of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority"

Para 5.3-CRZ-II I (ii) (d) "construction of Units or auxiliary there to for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Comniittee".

8. OCZMA discussed the proposal and decided to grant CRZ clearance to the aforesaid project under the provisions of CRZ Notification, 2019 with the following conditions:
- a. Solid waste or sewage should not be discharge to the Chilika Lake in any manner.
 - b. Regular monitoring of oil pollution should be done by the project proponent.

The Clearance is subject to strict compliance of the following terms and conditions:

- i. Adequate safeguard measures should be provided to deal with oil spill and water pollution by the boats at the jetty area.
- ii. It must be ensured that no waste including solid waste, trash fish, other organic wastes if any, is released from the boats within the jetty during landing or berthing. Necessary arrangements would be requ ired to offload such as solid/organic wastes from boats for planned disposal.
- iii. I t must be ensured that plastic containers and polythene bags should not be disposed to the coastal water.
- iv. Necessary precaution and design criteria should be used for construction and operation keeping in view of the possible impact of cyclone /tsunami on the structures.
- v. A six-monthly monitoring report shall be submitted by the project proponent to the OCZMA in respect of the stipulated terms and conditions mentioned in the CRZ Clearance in hard and soft copies on 1st June and 31st of December of each calendar year.
- vi. The CRZ Clearance accorded to the projects shall be valid for a period of seven years from the date of issue of the clearance order, provided that the construction activities are completed and the operation commence within the 7 years period.

- vii. All other statutory clearances shall be obtained as applicable from the respective competent Authority.
- viii. In case any change in scope of the project, the project would require a prior consent from the Authority.

A. GENERAL CONDITIONS:-

- i. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of underground water quality.
- ii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991, Wildlife (Protection) Act 1972 & Forest Conservation Act, 1980 along with their amendments and rules made thereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Odisha and any other Court of Law relating to the subject matter.
- iii. The information that the project has been accorded CRZ clearance shall be publicized in the local area by the project proponent by way of advertisement in two newspapers and clearance order shall be displayed on the notice board of the Collector's office/local Municipality/local town planning Authority / Gram Panchayat Office.
- iv. OCZMA reserves the right to add additional safeguard measures / conditions subsequently, if found necessary and to take action including revoking of the CRZ Clearance.
- v. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the relevant provisions of the Environment (Protection) Act, 1986.


Director, Environment, FE&CC Dept.
and-Member Secretary, OCZMA

Memo No. _____/OCZMA

Dt. */ 6/ TO R

Copy forwarded to the Additional Chief Secretary to Govt., Forest & Environment Department, Govt. of Odisha/ Chairman or Member Secretary, SPCB, Odisha / PCCF Odisha / PCCF (WL) and Chief Wildlife Warden, Odisha / Chief Conservator of Forests, Regional Office (EZ), MoEF, A-3 Chandrasekharpur, BBSR-7 51023/ Collector & District Magistrate, Khurdha for information and necessary action.


Director, Environment, FE&CC Dept.
and-Member Secretary, OCZMA

Memo No. _____/OCZMA

Dt. 04/06/2022

Copy forwarded to the Director Tourism, Department of Tourism & Culture, Govt. of Odisha, for information and necessary action.


Director, Environment, FE&C Dept.
and-Member Secretary, OCZMA

Memo No. 7/OCZMA

Dt. 04/06/2022

Copy forwarded to the District Magistrate & Collector, Puri/Khurdha for information and necessary action.


Director, Environment, FE&CC Dept.
and-Member Secretary, OCZMA



Annexure-3

ODISHA COASTAL ZONE MANAGEMENT AUTHORITY
Forest, Environment & Climate Change Department, Government of Odisha

No. OCZMA/ 184/2024Dt. 24.10.2024

From

Shri Prem Kumar Jha, IFS
 Member Secretary, OCZMA

To

The Managing Director
 Vikash Eco Resort Private Limited
 Vikas High Global Campus ,Deras Road
 Bagabatipur, Kantabada
 Khurda

Sub: Modification the existing Floating Jetty to concrete Jetty for operation of House boat at Chilika by Vikash Eco Resort Private Limited - CRZ Clearance Regarding.

Sir,

This has reference to the proposal submitted by the Managing Director of Vikash Eco Resort Private Limited on 17.11.2023 for "modification the existing Floating Jetty to concrete Jetty for operation of House boat at Chilika" seeking CRZ Clearance.

The proposal was considered by the Authority in the 49th meeting held on 09.1.2024 in the light of provisions under Coastal Regulation Zone Notification, 2019. The brief of the proposal as per the documents submitted and presentation made before the Authority is as follows:

- I. Earlier Vikash Eco Resort Private Limited accorded CRZ Clearance from OCZMA vide letter no.67/OCZMA dated 04.06.2022 for setting up of a floating jetty for the operation of Houseboat at Chilika near OTDC Panthanivas, Barkul in Khurda District.
- II. The floating jetty is unable to carry the heavy load of the boat and is not working properly during boarding and de-boarding of the passenger.
- III. Concrete jetty provide a safety and stable platform for the tourist to access to the houseboat. Tourist can embark and disembark easily and it can withstand in various weather conditions.
- IV. The proposed concrete jetty is piled structure with a concrete platform of 100 feet long and 8 feet width and at the end of the jetty a deck of 12' x 20' is proposed for boarding & de-boarding of tourist.
- V. Project cost is Rs. 60 lakhs.
- VI. The geographical location of the jetty is Latitude 19.6942 N & Longitude 85.1997 E.
- VII. As per CZR Map in 1:25000 the proposed jetty falls in CRZ-IVB, CRZ-III area.
- VIII. CRZ Permissibility: The proposed project activities are permissible as per the provisions of CRZ Notification, 2019 under Clause

5.4-CRZ-IV- (iii) "activities related to water front or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwater, pipelines, navigational safety facilities and like".

The project site falls in CRZ-IVA area, it requires Clearance from State Coastal Zone Management Authority.

OCZMA agreed to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 as per O.M No. IA3-12/1/2022.IA.III Dt. 29th November, 2022 of MoEF & CC.

The Clearance is subject to strict compliance of the following terms and conditions:

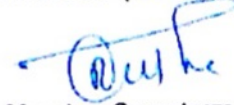
A. SPECIFIC CONDITION:

1. The waste material and effluents from the project should not be discharged in to beach, marine environment or any part of the Eco sensitive area.
2. The dredging material from the project should not be dumped in any part of the eco-sensitive area.
3. Adequate safeguard measures should be provided to deal with oil spill and water pollution by the boats at the jetty area as well as in the operation area.
4. It should be ensured that tidal areas are restored to their original contours after the construction is completed.
5. It must be ensured that no waste including solid waste, trash fish, other organic wastes if any, is released from the boats within the jetty during landing or berthing. Necessary arrangements would be required to offload such as solid/organic wastes from boats for planned disposal.
6. It must be ensured that plastic containers and polythene bags should not be disposed to the coastal water.
7. Necessary precaution and design criteria should be used for construction and operation keeping in view of the possible impact of cyclone/tsunami on the structures.
8. Regular monitoring of the Oil pollution should be done by the project proponent.
9. Approval from State Wetland Authority, Odisha shall be obtained.

B. GENERAL CONDITIONS: -

1. In case any change in scope of the project, the project would require a prior consent from the Authority.
2. A six-monthly monitoring report shall be submitted by the project proponent to the OCZMA in respect of the stipulated terms and conditions mentioned in the CRZ Clearance in hard and soft copies on 1st June and 31st of December of each calendar year.
3. The CRZ Clearance accorded to the projects shall be valid for a period of ten years from the date of issue of the clearance order, provided that the construction activities are completed and the operation commence within the valid period.
4. All other statutory clearances shall be obtained as applicable from the respective competent Authority.
5. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991, Wildlife (Protection) Act 1972 & Forest Conservation Act, 1980 along with their amendments and rules made thereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Odisha and any other Court of Law relating to the subject matter.

6. OCZMA reserves the right to add additional safeguard measures / conditions subsequently, if found necessary and to take action including revoking of the CRZ Clearance.
7. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the relevant provisions of the Environment (Protection) Act, 1986.

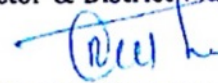


Member Secretary, OCZMA

Memo No. 185 /OCZMA

Dt. 24/10/2024

Copy forwarded to the Additional Chief Secretary to Govt., Forest & Environment Department, Govt. of Odisha/ Chairman or Member Secretary, SPCB, Odisha / PCCF Odisha / PCCF (WL) and Chief Wildlife Warden, Odisha / Chief Conservator of Forests, Regional Office (EZ), MoEF, A-3 Chandrasekharapur, BBSR-751023/ Collector & District Magistrate, Khordha for information and necessary action.



Member Secretary, OCZMA



Annexure-4

Odisha Tourism
Paryatan Bhawan, Lewis Road
Bhubaneswar-751014
Fax No.+91 674 2430887
E-mail: info@odishatourism.gov.in



ଓଡ଼ିଶା ସରକାର
ପର୍ଯ୍ୟଟନ ବିଭାଗ



ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ
ପର୍ଯ୍ୟଟନ ଭବନ, ଲୁଇସ ରୋଡ୍,
ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪

**Government of Odisha
Tourism Department**

No. 4824 / TSM, Bhubaneswar, Dated 03-06-22
TCT-TSP-MISC-0026-2022

From,

Sachin R. Jadhav, IAS
Director & Additional Secretary to Govt.

To,

The Director
Vikash Eco Resorts Pvt. Ltd.
Bhubaneswar

Sub: Regarding immediate support sought from Department of Tourism for inauguration of Houseboat 'Garuda' in Chilika Lake.

Ref: Your Office Letter No. VER/2022/039 dt. 31.05.2022 regarding immediate support required from the Department of Tourism for inauguration of Houseboat 'Garuda' in Chilika Lake.

Sir,

I am directed to say that this Department is in receipt of your Letter referred above, regarding immediate support required from the Department of Tourism for operation of Houseboat 'Garuda' in Chilika Lake. After careful consideration of your request and considering the safety as well as convenience of guests who shall be availing the houseboat for tourism purposes, permission is hereby granted in favour of M/s Vikash Eco Resorts Pvt. Ltd. subject to the following conditions:

1. The promoter M/s Vikash Eco Resorts is allowed to refurbish the Store Room in Watersports Complex Barkul, so as to use the same as passenger lounge. Expenditure incurred towards the above refurbishment activities shall be borne by the promoter, and the same shall not be claimed from DoT in the future.

2. The existing Storeroom shall be used as a common passenger lounge for convenience of tourists and shall be used at present by M/s Vikash Eco Resorts as well as other houseboat/cruise operators, if any, in the future, on payment of applicable user charges. M/s Vikash Eco Resorts shall be required to pay a nominal rent of Rs.100 per month to the MD, OTDC Ltd. towards user charges for the common passenger lounge, for 6 months as a special promotional measure by the DoT.
3. The promoter M/s Vikash Eco Resorts is allowed to develop the Parking facility at the Watersports Complex at their own cost. The promoter is required to pay a nominal rent of Rs.1 per month to the MD, OTDC Ltd. towards usage of parking space subject to the condition that the promoter shall not charge any Parking Fee from the guests of Houseboat for parking of vehicles. Parking is allowed exclusively for the guests of Houseboat and promoter is required to deploy adequate manpower for proper management of parking space and for ensuring safety of tourists. This nominal rent will be applicable for 6 months only as a special promotional measure by DoT.
4. The promoter M/s Vikash Eco Resorts is allowed to construct a 15 Feet Entrance Gate and a Ramp for congestion free movement of incoming & outgoing vehicles, at Barkul at their own cost.
5. The promoter M/s Vikash Eco Resorts is allowed to use the power & water connection available at Watersports Complex Barkul on metered basis. Electricity & Water charges towards the Common Passenger Lounge, Parking Area, Common Areas and for usage in the Houseboat shall be borne by the promoter M/s Vikash Eco Resorts. In the case of addition of new Houseboat/Cruise Operators in the future, decision regarding proportionate sharing of energy & water charges shall be taken by the Department of Tourism. All costs incurred towards installation of meter and laying of Electricity/Plumbing Lines from source to the Passenger Lounge & Houseboat location shall be borne by M/s Vikash Eco Resorts. Separate agreement will be executed between Vikash Eco Resorts and OTDC Ltd. for the above arrangement of Electricity & Water Supply.
6. The promoter M/s Vikash Eco Resorts is allowed to upgrade the existing STP at Watersports Complex Barkul, at their own cost, for disposal of solid waste generated by the Houseboat. They shall not have any objection for use of the STP by other houseboat / cruise operators, if any, in future.
7. The promoter M/s Vikash Eco Resorts is allowed to use the existing organic waste converter at OTDC Panthanivas Barkul. The User Charges for the same shall be fixed by OTDC Ltd.



8. The promoter M/s Vikash Eco Resorts is allowed to install illumination sources at Watersports Complex Barkul, at their own cost. After installation, the same shall be handed over to OTDC.
9. The promoter M/s Vikash Eco Resorts shall make arrangements for ensuring adequate watch and ward at the above facility for ensuring safety of the Tourists as well as the property.
10. The Department of Tourism reserves the right to suspend/cancel the permission granted for the above purposes on the ground of administrative exigencies.

The above permission is granted to the promoter purely for usage of facilities belonging to the Department of Tourism at Watersports Complex Barkul, and does not amount to transfer of ownership in any aspect. All facilities refurbished/developed in the Watersports Complex Barkul shall continue to remain the property of the Department of Tourism and the promoter M/s Vikash Eco Resorts shall make no claim to the above expenditure / investments made towards refurbishment of these facilities in the future.

The above permission is granted for an initial period of 6 months and the facilities shall be allowed for usage by promoter M/s Vikash Eco Resorts on as-is-where-is basis. The facility developed shall be a common infrastructure for all future Cruise/Houseboat Operators. Upon termination/expiry of the above permission, M/s Vikash Eco Resorts shall handover the refurbished facilities along with all the assets to the Department of Tourism on as-is-where-is basis.

Yours faithfully,



Director & Addl. Secretary to Govt.